

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2936
ANSWERED ON:07.12.2000
INQUIRY AGAINST IA FOR TU-154
GOWDAR MALLIKARJUNAPPA

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a high level inquiry has been initiated by the Government to fix up the responsibility for the lapses on the part of Indian Airlines pertaining to the non-maintenance of records while leasing TU-154 aircraft;
- (b) if so, the main recommendations made therein; and
- (c) the action proposed to be taken against the errant officials?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV)

(a),(b) and (c): The case regarding lapses in leasing of TU-154 aircraft in not maintaining the records of delays and cancellation of flights was enquired into by the then Joint Secretary, Civil Aviation. He held four officers of Indian Airlines responsible for dereliction of duties.

No action was recommended against two officers since they had retired by then. It was recommended that charge sheet be issued to one of the officers and the other officer be censured. Accordingly, the then Managing Director, Indian Airlines was directed to take necessary action on these recommendations. On further review of these two cases, the then Managing Director, Indian Airlines found the explanation in one case acceptable and closed the case. In the other case, it was decided to counsel the officer instead of censuring him and thus, this case was also closed by the Indian Airlines.

This matter has been referred by the Indian Airlines to the Government for consideration and the matter is under consideration of the Government.